

No. 2/67/2006-RE
Government of India
Ministry of Finance
Department of Economic Affairs

North Block, New Delhi,
Dated 5th December, 2011

To,

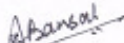
The Registrar,
Securities Appellate Tribunal,
Earnest House, 14th Floor, Nariman Point,
Mumbai - 400 021

Sub: Sitting of Appellate Tribunal against temporary absence of the Presiding Officer (PO), Securities Appellate Tribunal (SAT)

Sir,

I am directed to refer to your letter No. SAT/Admn/P(25)/2011-12/669 dated 29.11.2011 and to state that consequent upon the relinquishing of the charge by Justice N. K. Sodhi as the Presiding Officer(PO) of the Securities Appellate Tribunal (SAT), it has been decided by the Government that sittings of the SAT may be presided over by Shri. P. K. Malhotra, the Senior-most Member, SAT, till the assumption of charge by the new PO or until further orders, whichever is earlier, under Section 5(2) of the Securities Appellate Tribunal (Procedure) Rules, 2000.

Yours Faithfully,


(Amit Bansal)
Under Secretary